

50/100  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

**INDEX**

O.A/T.A No. 228/2005

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SECTION OFFICER (Judl.)

*Baruah*

FORM NO. 4.  
( SEE RULE 42 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH.

ORDER SHEET

Original Application No. 228/05

Misc. Petition No. \_\_\_\_\_

Contempt Petition No. \_\_\_\_\_

Review Application No. \_\_\_\_\_

Applicant(s): Manash Bhattacharjee

Respondent(s): U.O. F. G.O.M.

Advocate for the Applicant(s): M. Chanda, S. Naik

Advocate for the Respondent(s): Case M. U. Ahmed

Notes of the Registry	Date	Order of the Tribunal
Application is in form is filed C. P. for Rs. 50/- d. nos. 1 & 2 No. 206158683	31.8.2005	Present : Hon'ble Mr. Justice G. Sivarajan, Vice-Chairman.
Dated 29.8.05		Heard Mr. M. Chanda, learned counsel for the applicant and Mr. M. U. Ahmed, learned Addl. C.G.S.C. for the respondents.
Shez. Dy. Registrar D.A.		The applicant had been seeking for a transfer to Agartala since 2003. Though a transfer order was issued in September 2004 he was not given transfer to the place of choice. It is stated that the applicant has made representation seeking for modification of the transfer order on 25.2.05 (Annexure - 7). More than 6 months have elapsed since the date of representation. The respondents will inform this Tribunal as to what happened to the request made by the applicant in annexure - 7. The respondents will also inform this Tribunal whether there is any vacancy in Agartala. The Standing counsel is directed to get instruction from the respondents within one week.
Page 20 & 21 not legible N.S. 30.8.05		Post on 15.9.2005.

*2/10/05*  
Vice-Chairman

15.9.05.

Mr. M. Chanda learned counsel for the applicant is present and submits that even to-day no response from the respondents in regard to his representation. Mr. M. U. Ahmed learned Addl. C.G.S.C. submits that no reply has yet been received to the letter sent by him to the respondents. The counsel for the applicant submits that in view of the present family circumstance of the applicant a transfer in ~~the~~ same place at Agartala is urgently required. The Addl. C.G.S.C. will get further instructions from the Respondents in the matter on or before 30.9.05.

Post the matter on 4.10.05.

*Chowdhury*  
Vice-Chairman

1m

S.O.(J)

Issue urgent copy of order dated 4.10.05 passed separately in this case.

4.10.05

By Order

bb

*Partha*  
Member

*Chowdhury*  
Vice-Chairman

Addl. CGSC

7.10.05  
Copy has been  
collected by the  
L/Asstt. Secy. from  
app. Work and a  
copy of same has  
been handed over  
to the Addl. Secy.  
in reply to  
the application.

*B.*

**CENTRAL ADMINISTRATIVE TRIBUNAL::GUWAHATI BENCH.**

O.A. No. 228 of 2005

**DATE OF DECISION: 04.10.2005.**

**Shri Manash Bhattacharjee**

**Applicant**

**Mr.M.Chanda**

**ADVOCATE FOR THE  
APPLICANT(S)**

**- VERSUS -**

**Union of India & Ors.**

**RESPONDENT(S)**

**Mr.M.U.Ahmed, Addl.C.G.S.C.**

**ADVOCATE FOR THE  
RESPONDENT(S)**

**THE HON'BLE MR. JUSTICE G. SIVARAJAN VICE-CHAIRMAN**

**THE HON'BLE MR.M.K.MISRA, ADMINISTRATIVE MEMBER**

1. Whether Reporters of local papers may be allowed to see the judgments?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

**Judgment delivered by Hon'ble Vice-Chairman**

*Minim*

*G. Sivarajan*

**CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.**

Original Application No. 228 of 2005.

Date of Order: This, the 4th Day of October 2005.

**THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.**

**THE HON'BLE MR M.K.MISRA, ADMINISTRATIVE MEMBER.**

Shri Manash Bhattacharjee  
S/o Shri Madhusudan Bhattacharjee  
Working as Postal Assistant  
Melaghar Sub-Post Office  
P.O: Melaghar  
Dist: West Tripura  
Pin - 799 115.

.... Applicant.

By Advocates S/Shri M. Chanda, S. Nath, G. N. Chakraborty & S. Choudhury.

- Versus -

1. The Union of India  
(Represented by the Secretary  
to the Government of India  
Ministry of Communications  
New Delhi.
2. The Chief Post Master General  
North East Circle  
Shillong – 793 001.
3. The Director of Postal Services  
Tripura House  
Agartala – 799 001. .... Respondents.

Mr. M.U.Ahmed, Addl.C.G.S.C.

**ORDER (ORAL)**

**SIVARAJAN, J.(V.C.) :**

The applicant while working as Postal Assistant at Melaghar SO, he was transferred as SPM Gumati vide order dated 30.12.2004 (Annexure-5). His grievance is that though he had made a representation for a transfer to Agartala where his old-aged parents are residing as early as on 23.9.2003 (Annexure-2), the said request



inspite of it being recommended by the Chief Post Master General evidenced by communication dated 28.10.2003 (Annexure-3) was not considered while effecting the general transfer as per order dated 30.12.2004. It is stated that the third respondent had considered the requests of other persons and had obliged them as is evident from the transfer order itself (vide Sl.Nos.12 and 21).

2. Mr.M.Chanda, learned counsel for the applicant submits that the applicant's father and mother are suffering from serious ailment and that there is no body to look after them except the applicant. He further submits that there are vacancies available at Agartala and that till the applicant is posted to any one of such vacancies, he may be allowed to continue at Melaghar itself where one post of Postal Assistant is even now lying vacant. Counsel in the above circumstances seeks for a direction to the respondents to modify the transfer order by transferring the applicant to any of the office at Agartala and in the meantime to retain him at Melaghar.

3. Mr.M.U.Ahmed, learned Addl.C.G.S.C. appearing for the respondents submits that though he had written to the respondents for the opinion sought for in the order dated 31.8.2005 namely as to what happened to the request made by the applicant as per Annexure-7 and as to whether any vacancy exists at Agartala, there is no response from the respondents. The Standing counsel also submits that he is not in a position to say as to whether there is any vacancy at Agartala or at Melaghar at present.

4. We have heard considered the rival submissions. We are of the view that this O.A. can be disposed of at the admission stage itself with directions. Since it is not sure that the Annexure-7 representation

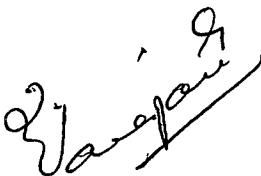
8pf

made by the applicant before the third respondent has been disposed of we direct the said respondent to pass orders on the said representation taking into account the contentions of the parties as noted above and to pass a speaking order thereon within a period of six weeks from the date of receipt of this order. Having regard to the fact that the third respondent had already obliged other persons with reference to other representations if there are vacancies at Agartala, the applicant can also be given a posting at Agartala in view of the circumstances pointed out by the applicant and noted above. Until such an arrangement is made, if the vacancy held by applicant has already been filled up and if there exists a vacancy at Melaghar to accommodate the applicant and the same will also be considered as directed above.

The O.A. is disposed of at the admission stage itself. The applicant will produce this order before the third respondent for compliance.



(M. K. MISRA)  
ADMINISTRATIVE MEMBER



9  
G. Sivarajan  
(G. SIVARAJAN)  
VICE CHAIRMAN

BB

30 AUG 2005

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 228 /2005

Shri Manash Bhattacharjee

-Vs-

Union of India and Others.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

1999- Applicant was initially appointed as Postal Assistant and joined at Agartala.

22.08.2001- Applicant after serving for a period of 1 year and 4 months was transferred and posted at Melaghar Sub Post Office to accommodate one Smt. Prama Chakraborty, who was transferred at her own request. (Annexure-1)

23.09.2003- Applicant submitted one representation addressed to the Respondent No. 2, praying for his transfer and posting at any office of the Agartala on humanitarian ground. Mother of the applicant is suffering from fatal disease of cancer and father of the applicant is also bed ridden after a surgery due to spondylitic Myaeolopathy, therefore, the applicant being the only son prayed for transfer and posting in and around Agartala to look after his ailing parents. (Annexure-2)

28.10.2003- Chief Postmaster General, N.E. Circle, Shillong, requested the respondent No. 3 (Director of Postal Service, Agartala) and desired to consider the case of the applicant for posting at any place at Agartala. (Annexure-3)

01.07.2004- Applicant submitted another representation praying for his transfer and posting at any office of Agartala, Respondent No. 3 after receipt of the said representation, informed the applicant that his case would be considered for posting at Agartala after completion of tenure at the present place of posting at Melaghar. (Annexure-4)

30.12.2004- Respondents issued impugned transfer and posting order, whereby the applicant is sought to be transferred and posted from Melaghar

Manash Bhattacharjee

SO to SPM Gumiati Project SO without considering his repeated representations and also without considering the assurance given by the respondents to consider the case of the applicant for transfer and posting at Agartala. Be it stated that the applicant has not yet been relieved till filing of this application. (Annexure-5)

30.08.03, 23.09.03, 31.12.04-Mother of the applicant is suffering from fatal disease and father of the applicant is also bed ridden after surgery due to Spondylitic Myaeopathy, which is evident from the Medical certificates issued from time to time. (Annexure-6 series)

25.02.2005- Applicant submitted one representation praying for modification of the transfer and posting order dated 30.12.2004, interalia praying for his transfer and posting in and around Agartala, as because mother of the applicant is suffering from fatal disease of cancer and she is under treatment at Kolkata, applicant also stated that his father is also bed ridden due to spondylitic Myaeolopathy and has undergone surgery, but the representation is not considered till filing of this application. (Annexure-7)

Hence this Original Application before this Hon'ble Tribunal.

#### P R A Y E R S

##### Relief (s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief (s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

1. That the Hon'ble Tribunal be pleased to set aside and quash impugned order of transfer and posting order bearing Memo No:- B1/GNL/2004 dated 30.12.2004 (Annexure-5) in respect of the present applicant and further be pleased to direct the respondents to modify the transfer and posting order dated 30.12.04, by passing an appropriate order, transferring the applicant in any of the office at Agartala.
2. Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

##### Interim order prayed for:

*Manohar Bhattacharya*

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During pendency of the application, the applicant prays for the following interim relief: -

1. That the Hon'ble Tribunal be pleased to stay the operation of impugned order of transfer and posting bearing Memo No: - B1/GNL/2004 dated 30.12.2004 (Annexure- 5) in respect of the present applicant and further be pleased to allow the applicant to continue in the present place of posting till disposal of the case.

Nirush Shettarapu

देश्वी १३१  
Central Admin. Trib.

30 AUG 2005

গুৱাহাটী দ্বাৰাৰ্থ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O.A.No 228 /2005

Shri Manash Bhattacharjee.

: Applicant.

-Versus-

Union of India & Ors.

: Respondents.

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Filed By:

Subrata Nath  
Advocate

Date:- 30.08.05

Manash Bhattacharjee

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No. 228 /2005

BETWEEN:

Shri Manash Bhattacharjee,  
S/o- Shri Madhusudan Bhattacharjee,  
Working as Postal Assistant,  
Melaghar Sub-Post Office,  
P.O- Melaghar,  
Dist- West Tripura.  
Pin- 799115.

-----Applicant.

-AND-

1. The Union of India,  
(Represented by the Secretary to the Govt. of India,  
Ministry of Communications),  
New Delhi.
2. The Chief Post Master General,  
North East Circle,  
Shillong-793001.
3. The Director of Postal Services,  
Tripura State,  
Agartala- 799001.

..... Respondents.

Manash Bhattacharjee

1  
Filed by applicant  
through. Subroto Nata  
ofcivicate  
30.08.05

### DETAILS OF THE APPLICATION

#### 1. Particulars of the order (s) against which this application is made:

This application is made against the impugned order bearing Memo No.: B1/GNL/2004 dated 30.12.2004 (Annexure-5), whereby the applicant is sought to be transferred from Melaghar Sub Office to the office of the SPM Gunti SO, inspite of repeated request by the applicant for transfer and posting at Agartala due to serious ailment of his mother who is suffering from cancer and praying for a direction upon the respondents to reconsider/review the order of transfer dated 30.12.2004 for posting of applicant at Agartala, in view of serious ailment of the mother of the applicant who is suffering from Cancer.

#### 2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

#### 3. Limitation:

The applicant further declares that this application is filed within the limitation prescribed under Section- 21 of the Administrative Tribunals Act' 1985.

#### 4. Facts of the case:

- 4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That the applicant was initially appointed as Postal Assistant in the year 1999 and joined at Agartala, Head Post Office. Thereafter, serving for a period of 1 year and 4 months, applicant was transferred at Melaghar Sub-Post office in West Tripura vide order dated 22.08.2001 to accommodate one Smt. Prama Chakraborty, who was transferred at her own request

*Naresh Chittadharjee*

from Melaghar to Agartala, since then applicant is serving at Melaghar till date.

Copy of the order dated 22.08.2001 is enclosed herewith for perusal of Hon'ble Tribunal as Annexure-1.

4.3 That the applicant after his joining at Melaghar submitted one representation on 23.09.2003 addressed to the Respondent No. 2 (Chief Postmaster General, N.E. Circle, Shillong), praying for his transfer and posting at Agartala Head Office or at any other post office at Agartala on humanitarian ground. The applicant in his representation stated that he has completed his last 2 years at Melaghar and due to serious ailment of his father who is suffering from acute spinal cord problem and is unable to move. He also stated that his mother is suffering from fatal disease of Cancer who is under regular treatment at N.R.S Medical College Hospital, Kolkata and the younger brother of the applicant also died at the age of 22 years due to brain stroke. In such a compelling circumstances the applicant requested to transfer him at Agartala so that being the only son of his parents he can look after his ailing parents in their real need.

Copy of the representation dated 23.09.03 is enclosed herewith for perusal of the Hon'ble Tribunal as Annexure-2.

4.4 That it is stated that the then Chief Postmaster General, N.E. Circle, Shillong, vide his letter bearing No. Staff/153-9/2001 dated 28.10.2003 requested the Respondent No. 3 (Director of Postal Services, Agartala) and desired to consider the case of the applicant for posting at any place at Agartala as the applicant has already completed his 2 years of service at the present place of posting but surprisingly thereafter no action was initiated by the respondents to transfer the applicant at Agartala.

Copy of the letter dated 28.10.03 is enclosed herewith for perusal of the Hon'ble Tribunal as Annexure-3.

*Amul shittuji*

4.5 That it is stated that the applicant finding no response from the respondents regarding his transfer and posting at Agartala submitted another representation on 23.06.04 to the Respondent No. 3. After receipt of the representation dated 23.06.04, Respondent No. 3 vides his letter bearing No. B- 583/Pt II dated 1<sup>st</sup> July' 2004 informed the applicant that his case would be considered for posting at Agartala after completion of tenure at the present office at Melaghar. In this connection it is relevant to mention here that the applicant was transferred and posted at Melaghar on 28.08.01 and after completion of 2 years of service at Melaghar submitted representation on 23.09.2003 praying for his transfer and posting at Agartala on the ground of serious ailments of his parents but his request was not considered.

Copy of the letter dated 01.07.04 is enclosed herewith for perusal of  
the Hon'ble Tribunal as Annexure- 4.

4.6 That most surprisingly the respondents issued their impugned letter bearing Memo No: - B 1/GNL/2004 dated 30<sup>th</sup> December' 2004, whereby the applicant is sought to be transferred from Melaghar SO to SPM Gumati Project SO, without considering repeated representations of the applicant praying for his transfer to Agartala on the ground that mother of the applicant is suffering from fatal disease like Cancer and father of the applicant is also suffering from disease of spinal cord and also undergone a surgical operation at Kolkata, after the operation he is now paralyzed and undergoing regular treatment at Kolkata, therefore, the applicant being the only son requires to attend his ailing parents at this crucial stage. It is categorically stated that the respondents inspite of their repeated assurance to consider the case of the applicant for his transfer at Agartala did not consider his case during the issuance of the impugned transfer and posting order dated 30.12.2004 which is unwarranted from a model employer. In this connection it is relevant to mention here that the applicant was transferred and posted at Melaghar from Agartala to

*Ranul Bhattacharya*

accommodate one Smti. Prama Chakraborty, who was transferred and posted at Agartala from Melaghar at her own request but the case of the applicant for transfer at Agartala has not been considered more particularly when the mother of the applicant is suffering from cancer and requires frequent visits at Kolkata for her medical treatment. Therefore, the impugned order of transfer and posting dated 30.12.2004 is liable to be reviewed in case of the present applicant in view of the serious ailment of the parents and also at least on humanitarian ground.

Copy of the impugned order dated 30.12.2004 is enclosed herewith for perusal of Hon'ble Tribunal as Annexure- 5.

4.7 That it is stated that mother of the applicant Mrs. Sangita Bhattacharjee is suffering from fatal disease like Cancer and father of the applicant is also suffering from spinal problems like cervical spondylitic myopathy with paralysis which would be evident from medical certificate dated 30.08.03, 23.09.03, and 31.12.04 issued by competent medical officers as well as certificate dated 13.07.05 issued by the Indian Airlines Authority, therefore, the applicant is required to attend the ailing mother very often for her medical treatment at Kolkata. It is relevant to mention here that the case of his mother as well as his father were referred by the authority for further medical treatment at Kolkata from Agartala. Therefore, posting at in and around Agartala in fact sought by the applicant to assist the ailing parents, every now and then, staying at a far off place at this critical juncture increases anxiety and tension since the applicant is now only son to look after the ailing parent. The applicant is very much well aware regarding his limitation in the matter of transfer and posting but in the present circumstances he has no other alternative but to approach the Hon'ble Tribunal, for a direction upon the respondents to review his transfer order and for a further direction to post the applicant in and around Agartala.

*Ranabir Bhattacharjee*

Copies of the medical certificates are enclosed herewith for perusal of Hon'ble Tribunal as Annexure- 6 (Series).

4.8 That it is stated that it would be evident from the impugned order dated 30.12.2004 that one Sri J.B Rudrapaul at Sl. No. 12 and Sri Santi Ranjan Kuri at Sl. No. 21 have been accommodated in their choice station at their own request but the case of the applicant which is more deserving in the facts and circumstances has not received such consideration rather he has been meted out with a differential treatment and such action of the respondents is opposed to the public policy.

4.9 That your applicant after receipt of the impugned transfer and posting order dated 30.12.2004 submitted one representation on 25.02.05 addressed to the Respondent No. 3 praying interalia for modification of his transfer and posting order dated 30.12.04 on humanitarian ground. In his representation dated 25.02.05, the applicant most humbly submitted that his mother is suffering from fatal disease of cancer and has undergone surgery for the same and she is under follow up treatment at Kolkata and now she is bed ridden, applicant also stated that his father is suffering from Spondylitic Myaeolopathy and has undergone surgery and now he is bedridden and unable to do his day to day work without the help of others. In his representation dated 25.02.05, the applicant also prayed that being the only son of his bed ridden parents there is none to look after them. In such a compelling circumstances the applicant prayed before the Respondent No. 3, for modification of his transfer and posting order dated 30.12.2005 and also prayed for his transfer and posting in any place at Agartala so that he can attend his ailing parents but till date his representation has not been considered. It is relevant to mention here that the applicant was on leave w.c.f. 29.12.2004 to 17.03.2005 and joined on 18.03.2005, served upto 04.05.05, however, again availed leave from 05.05.2005 to till date, the applicant is on medical leave and till date he has not received any order from the respondents relieving him from his

*Mamunul Ahsan*

present place of posting at Melaghar. It is relevant to mention here that mother of the applicant also made an appeal before the Union Minister of Communication, for accommodating her son in and around Agartala, and on considering of the said appeal, the department of Post was requested to consider the case of the applicant but to no result. Therefore, finding no other alternative the applicant is praying before this Hon'ble Tribunal for an appropriate interim order staying the operation of impugned order of transfer and posting dated 30.12.04 in respect of the present applicant.

Copy of the representation dated 25.02.05 is enclosed herewith for perusal of Hon'ble Tribunal as Annexure- 7.

- 4.10 That it is a fit case for the Hon'ble Tribunal to interfere with and to protect the right and interest of the applicant by passing an appropriate order granting the adequate relief to the applicant.
- 4.11 That this application is made bonafide and for the cause of justice.

5. Grounds for relief (s) with legal provisions:

- 5.1 For that, the impugned order has been passed, without considering the repeated representations of the applicant praying for his transfer and posting in and around Agartala on the ground that his mother is suffering from cancer and his father is also bed ridden due to spondylitic Myaeolopathy and has undergone surgery at Kolkata.
- 5.2 For that, mother of the applicant is suffering from fatal disease of cancer and undergoing regular treatment at Kolkata and father of the applicant is also bed ridden due to surgery and the applicant being the only son requires to attend his ailing parents.
- 5.3 For that, one Sri J.B Rudrapaul at Sl. No. 12 and Sri Santi Ranjan Kuri at Sl. No. 21 have been accommodated in their choice station at their own

*Amresh Bhattacharya*

request but the case of the applicant which is more deserving in the facts and circumstances has not received such consideration rather he has been meted out with a differential treatment and such action of the respondents is opposed to the public policy.

- 5.4 For that, respondents inspite of their repeated assurance to the applicant for his transfer and posting at Agartala has not considered the same while passing the impugned transfer and posting order dated 30.12.04.
- 5.5 For that, the applicant has not received any order of release till filing of this application and none of the representation of the applicant was considered by the respondents.
- 5.6 For that, applicant submitted representation on 25.02.05 praying for modification/cancellation of his transfer and posting order dated 25.02.05 and to post him at any station at Agartala has not been considered.

**6. Details of remedies exhausted.**

That the applicant declares that he has exhausted all the remedies available to and there is no other alternative remedy than to file this application.

**7. Matters not previously filed or pending with any other Court.**

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other Authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

**8. Relief (s) sought for:**

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to

*Manohar Shettarjee*

9/9

why the relief (s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the Hon'ble Tribunal be pleased to set aside and quash impugned order of transfer and posting order bearing Memo No:- B1/GNL/2004 dated 30.12.2004 (Annexure-5) in respect of the present applicant and further be pleased to direct the respondents to modify the transfer and posting order dated 30.12.04, by passing an appropriate order, transferring the applicant in any of the office at Agartala.
- 8.2 Any other relief (s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for:

During pendency of the application, the applicant prays for the following interim relief: -

- 9.1 That the Hon'ble Tribunal be pleased to stay the operation of impugned order of transfer and posting bearing Memo No: - B1/GNL/2004 dated 30.12.2004 (Annexure- 5) in respect of the present applicant and further be pleased to allow the applicant to continue in the present place of posting till disposal of the case.

10. ....

11. Particulars of the I.P.O

i)	I.P.O No.	: 206/158683
ii)	Date of issue	: 28.08.03
iii)	Issued from	: G. P.O, Guwahati
iv)	Payable at	: G. P.O, Guwahati

12. List of enclosures:

As given in the index.

*Parasol Shattochayee*

VERIFICATION

I, Shri Manash Bhattacharjee, S/o- Shri Madhusudan Bhattacharjee, aged about 32 years, working as Postal Assistant, in the office of the Melaghar Sub Post Office, West Tripura, Tripura, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 30<sup>th</sup> day of August, 2005.



DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE DIRECTOR POSTAL SERVICES: TRIPURA STATE: AGARTALA-799001

Memo. No. B1/Gn1/2001-2002      Dated at Agartala, the 22nd August, 2001

The following transfer and posting orders are issued to have immediate effect in the interest of service.

1. Sh. Narayan Chakrabarty, SPM, Ranirbazar S.O. is transferred and posted as SPM, Kunjaban S.O. vice Smt. Khela Chakrabarty, SPM, Kunjaban who will retire on superannuation on 31.8.01(a/n). Sh. Chakrabarty will be relieved under office arrangement & join as SPM, Kunjaban S.O. on 1.9.01 (f/n).
2. Sh. Raj Chandra Dobbarma, PA/Ranirbazar S.O. will work as SPM/Ranirbazar S.O. until further order.
3. Sh. Narayan Ch. Dey, P.A. Kishalgarh S.O. is transferred and posted as PA/Ranirbazar. He will be relieved under office arrangement.
4. Shri Manash Bhattacherjee, PA/Agartala H.O. (now on leave) on expiry of leave will join as PA/Melaghar S.O. vice Smt. Prama Chakrabarty transferred.
5. Smt. Prama Chakrabarty, PA/Melaghar S.O. is transferred and posted as PA/Agt.O.N.G.C. vice Smt. Basanti Chakrabarty, PA/Agt.ONGC. Smt. Prama Chakrabarty will not be entitled to any TA/TP as the transfer is made at her own request. She will be relieved under office arrangement.
6. Smt. Basanti Chakrabarty relinquishing the charge of P.A. will assume the charge of SPM, Agt.O.N.G.C. relieving Shri M. Shome SPM, Agt. ONGC transferred.
7. Shri M. Shome, SPM, Agt.O.N.G.C. S.O. is transferred and posted as P.A. DPS Office, Agartala vice Smt. Sumita Karmakar transferred.
8. Smt. Sumita Karmakar, PA, DPS Office, Agartala is transferred and posted as PA/Agartala H.O.
9. Sh. Prakriti Bn. Roy, PA, DPS Office, Agartala is transferred and posted as PA/R.K.Pur H.O. against existing vacancy.

Contd. .... p-2

*Abulha  
for Advocate*

--:( 2 ):--

Sh. Nirmalendu Roy, PA/Agartala H.O. on deputation to Dhaleswar H.O. is transferred and posted as PA/DPS Office, Agartala.

Sh. Partha Chakrabarty, PA, DPS Office, Agartala H.O. is transferred & posted as PA VSAT operator cum System Manager VSAT Station, Agartala H.O. vice Smt. Jaba Bhattacherjee who will remain attach to Agartala H.O.

( Trishaljit Sethi )  
Director Postal Services,  
Agartala-799001

Copy to:-

1-2) The PM, Agartala/R.K.Pur H.O. for information and n/a.

3-7) The SPM, Ranirbazar/ Kinkaban / Melaghar / Agt.O.N.G.C./ Bishalgarh S.C. information and n/a.

~~8-18) Officials concerned.~~

19-29) P/F of the officials.

30) The Budget Branch, DPS Office, Agartala.

31) O/C.

32-36) Spares.

Director Postal Services,  
Agartala-799001

Annexure-2

To

The Chief Postmaster General (staff)  
North Eastern Circle,  
Shillong -1.

(Through Proper channel)

Sub:- Humble Prayer for transfer from Melaghar S.O. to Agartala H.O. or any other Post office in Agartala town on humanitarian ground

Respected Sir,

With profound regards, I beg to lay the following miserable facts before your kindself for your very sympathetic and favourable consideration for redress

- 1) That sir, I am a Postal Asstt. working in Melaghar S.O for the last 2 years. My family members like my parents are residing at our home in Agartala town.
- 2) My father in recent past has undergone in a major operation in his spinal cord to get rid from the acute pain in his spinal cord and allied discomforts. But it results permanent invalidness of my father compelling him to be in bed ridden and unable to move.
- 3) My mother, due to my severe misfortune has been suffering from fatal disease of Cancer. At this moment she is in Kolkata and undergoing medical treatment.
- 4) My lone younger brother who went with my father for spinal cord operation in Kolkata died following a Brain Stroke on the very day of my father's operation at the age of 22 years only. I am the lone child of my parents at present.
- 5) In our Agartala residence my parents need constant service care from me to Survive, but I am unable to look after them since I have to stay at my present place of posting at Melaghar.

I do not like to make it lengthy but I like to the father in you for your judicious order to transfer me from Melaghar S.O. office to any post office in and around Agartala town considering my miserable fact stated above so that I can be able to serve my parents in this last days

I shall be evergrateful for your kind sympathetic order.

Dated:- 23<sup>rd</sup> of September, 2003.

Manash Bhattacharjee  
(Manash Bhattacharjee)  
P.A. Melaghar S.O.  
Tripura (w)

2003  
2 years  
13/10/03

Attested  
for  
signature

DEPARTMENT OF POSTS INDIA  
OFFICE OF THE CHIEF POST MASTER GENERAL, N.E. CIRCLE,  
SHILLONG :

NO. Staff/153-9/2001

Dated at Shillong the 28.10.2003.

TO

The Director of Postal Services,  
Agartala Division, Agartala.

Sub :- Prayer for transfer of Shri Manash Bhattacharjee, P.A.  
Melegarh S.P.O. to any place at Agartala on humanitarian  
ground.

I am directed to refer to this office letter of even No.  
dated 23.10.2002 and to request you to kindly consider the case  
as the official has already completed 2 years of service at the  
present place of posting as desired by the CPMG.

( B.R. HALDER )  
Asstt. Director (Staff)  
For Chief Postmaster General,  
N.E. Circle, Shillong.

After  
for  
is done

- 15 -

Regd

~~Annexure 4~~

25

Annexure-4

DEPARTMENT OF POSTS : INDIA  
O/O THE DIRECTOR POSTAL SERVICES - AGARTALA

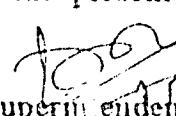
To  
Sri Manash Bhattacharjee  
PA, Melaghar S.O.

No - B-583/PtII

Dated at Agartala the 1<sup>st</sup> July '04

Subject - Regarding transfer

Inviting reference to your representation dated 23-6-04 regarding transfer to any place at Agartala it has been intimated by C.O/Shillong that your case will be considered after completion of tenure at the present office. ✓

  
Dy. Superintendent of Posts  
O/O The Director Postal Services  
Tripura S. O. - Agartala

Attestd  
Advocate

DEPARTMENT OF POSTS: INDIA  
O/O THE DIRECTOR POSTAL SERVICES: TRIPURA STATE  
AGARTALA- 799001.

Memo No:-B1/GNI/2004

Dated at Agartala, the 30<sup>th</sup> Dec., 2004.

The following transfer and posting order are issued in the interest of service, to have immediate effect.

Sl. No	Name of Officials	Present Posting	Posted to	Remarks.
1.	Sri Krishna Ch Dey	PA, Agartala HO	SPM Bimangarh SO.	Vice Sri Kalipada Kar transferred.
2.	Sri Kalipada Kar	SPM Bimangarh SO	PA Agartala HO.	On being relieved by Sri Dey.
3.	Sri Hare Krishna Das	SPM Sonamura SO	SPM Sekerkote SO	Vice Sri Dinesh Debbarma transferred. He will be relieved on O/A.
4.	Sri Dinesh Debbarma	SPM Sekerkote SO	SPM Sonamura SO.	On being relieved by Sri Das.
5.	Sri Shiba Prasad Bhowmik.	PA R K Pur HO	PA Bishalgarh SO	Vice Sri Haripada Bhadra transferred. He will be relieved on O/A.
6.	Sri Haripada Bhadra	PA Bishalgarh SO	PA Midagarh SO.	He will be relieved by Sri Shiba Prasad Bhowmik.
7.	Sri Manash Bhattacharjee	PA Melagarh SO	SPM Gumati Project SO.	Vice Sri Samar Saha transferred. He will be relieved by Sri Haripada Bhadra.
8.	Sri Samar Saha	SPM Gomati Project SO	PA Agartala HO.	He will be relieved on O/A.
9.	Sri Dulal Debnath	PA R K Pur HO	SPM Radhanagar SO.	Vice Sri Narendra Ch. Das transferred. He will be relieved on O/A.
10.	Sri Narendra Ch. Das	SPM Radhanagar SO	SPM Kakraban SO.	Vice Sri Mitra Transferred. He will be relieved by Sri Debnath.
11.	Sri Sukha Ranjan Mitra	SPM Kakraban SO	SPM Udaipur Court SO.	Vice Sri J B Rudra Paul on deputation at Bishalgarh SO is transferred at Agartala HO.
12.	Sri J B Rudra Paul	SPM, UP Court SO now on deputation at Bishalgarh SO	PA Agartala HO.	Sri Paul is not entitled to TA/TP as transfer is at his request.
13.	Sri Mrinal Kanta Das	PA Agartala HO.	PA R K Pur HO.	Sri Das will be relieved on O/A.

Affected  
for Advocate

	Smt. Sutapa Nandi Majumder	PA R.K Pur EO	PA Agartala HO.	Will join in the place of posting after completion of her leave.
15.	Smt. Sikha Dasgupta	PA Agartala HO	PA Agartala Secy. SO	Vice Smt. Bishnu Chakraborty transferred. She will be relieved by Smt. Chakraborty.
16.	Smt. Bishnu Chakraborty	PA Agartala Secy. SO	PA Agartala HO	She will be relieved on O/A.
17.	Sri Subash Saha	PA UP Court SO	PA R.K Pur HO.	
18.	Sri Madhu Sudhan Dhar	PA Agartala HO	SPM Parish Nagar Cam. SO being opened shortly.	He will be relieved on O/A.
19.	Sri Bijoy Krishna Saha	PA Agartala HO	SPM Ranirbazar SO.	Vice Sri Arun Kar who will retire on superannuation on 31.3.05. Sri Saha will take the charge from the SPM Ranirbazar positively on 31/03/05 (a/n).
20.	Sri Netai Das	SPM T.E. College S.O.	SPM Khayerpur S.O.	On being relieved by Sri S.R. Kuri.
21.	Sri Santu Ranjan Kuri	SPM Khayerpur S.O.	SPM T.E. College S.O.	He is not entitled to TA/TP as transfer is at his request.

Sri Nani Gopal Das, PA Melagath SO will take over the charge as SPM Melagath SO from Sri Santimoy Chakraborty on 31/1/05 (a/n) positively, as he is going to retire on superannuation on the same.

The Postmaster, Agartala HO is requested to depute one official at Khayerpur HO to relieve Sri Santu Ranjan Kuri.

/ / *Q*  
Director Postal Services,  
Agartala-799001.

Contd.....P.2

- 18 -

Report No. H300001 Page No. 1 of 2  
Printed on : Saturday, August 30, 2003

=====  
Code : H260096 Name : SANGITA BHATTACHARYA Sex : Female Age : 52  
Ref. Doctor : SEKHAR CHAKRABORTY  
=====

REPORT ON HISTOLOGY

B-1740/03

SPECIMEN : Biopsy from non-healing ulcer right cheek.

GROSS : Small soft tissue piece, all embedded. ✓

MICRO : Serial section examined.  
Section shows features of moderately differentiated  
infiltrating focally keratinising squamous cell carcinoma.  
Dense inflammatory cell infiltration and superficial  
mucosal ulceration present.

DIAGNOSIS : Moderately differentiated infiltrating focally keratinising  
squamous cell carcinoma.

\* Slides and block provided.

Sub. 1  
Specimen

DR. SUBIPTA ROY  
MBBS, MD (PGI), DNB, DRCP (UK)  
CHIEF OF PATHOLOGY

DR. ANUP K.R. BOLER  
MBBS, MD (PATH)

Prepared By : AB  
Printed By : AB

Quadra Medical Services Pvt. Ltd. Regd. Office : 41, Hazra Road, Kolkata-700 019

Affected  
w. polyp

— 20 —  
Head : Radiotherapy  
लोक, बुद्ध  
Attendance Card

# N. R. S. MEDICAL COLLEGE HOSPITALS

Department of Radiotherapy

KOLKATA-14

Name Sangita Bhattacharya

Age 52 Sex F Religion H

Number R.T.N. 1337/03

Date of 1st Attendance 24/9/03

## রে চলাকালীন নির্দেশ

- ( ১ ) চামড়ায় লাগানো দাগ ঝুলিবেন না।
- ( ২ ) স্বান করিবেন না।
- ( ৩ ) গলায় 'রে' হইলে নিয়মিত গার্গেল করিবেন। দাঢ়ি কাটিবেন না।
- ( ৪ ) পান, ইখনী, বিড়ি-সিগারেট খাওয়া, নদ্য দেওয়া ও মস্তপান বারণ।
- ( ৫ ) অন্তরকম নির্দেশ না ধাকিলে, সোম হইতে শুক্রবার 'রে' দিবে।  
শনি, শুক্রবার বক্ষখাকিবে।
- ( ৬ ) হাসপাতালে আসিয়ার সময় এই কার্ড আনিতে ঝুলিবেন না।

UNIT - I  
PROF. K. BHATTACHARYA, M.D.  
Head : Radiotherapy Department  
লোক, বুদ্ধ



## The Calcutta Medical Research Institute

7/2, DIAMOND HARBOUR ROAD, KOLKATA-700 027

Phone : 456-7700, 456-2674, FAX : (033) 456-7880

**DISCHARGE SUMMARY & CERTIFICATE**

*In assistance with :*

The Cleveland Clinic

## Foundation

Cleveland, Ohio, USA

PATIENT	MRS. SANGITA BHATTACHARJEE	AGE, SEX, RELIGION
ADDRESS	P O ABHOYNAGAR AGARTALA EAST TRIPURA	52 <input checked="" type="checkbox"/> F <input type="checkbox"/> H OCCUPATION
DOCTOR-IN-CHARGE	DR. SELHAR CHAKRABARTY	INDOOR REF. NO. 7345 WARD BED NO. 455
DATE OF ADMISSION	2/09/03	DATE OF OPERATION 5/09/03
DIAGNOSIS	Moderately differentiated Sq. cell CA of cheek. 10.30 AM	DATE OF DISCHARGE 23/09/03
CASE SUMMARY (HISTORY & FINDINGS)		
<p>Patient was admitted in CMRI on 2/09/03 due to non healing ulcer in the cheek for last couple of weeks. Informed briefly by Dr. S. Chakraborty &amp; Dr. A. Guha &amp; was sent to Dr. S. Basu for further management. Dr. S. Chakraborty, Dr. A. Guha &amp; Dr. S. Basu performed a 12x12 mm SOTND &amp; excision of cheek lesion along the marginal mandibular nerve for removal of former to the extent of 2x2 mm. A 2x2 mm surgical flap, for left forearm was harvested along the blood vessels &amp; was committed to left side vein &amp; sutured anastomosed to the right side vein. The sutured articulation was</p>		
POST DISCHARGE ADVICE AND FOLLOWUP		

## POST DISCHARGE ADVICE AND FOLLOWUP

The skin bridge was intact in the inner chest defect + the skin defect in the left arm was still minimally skin at lefting

10 Trh Metrogyl 400mg one tab. ztines & 15d-1s (1/tu feed) 0.00

⑥ Tab Calif 1650a  
as tab 5.0's (max 2 tabs/2 sets) most of them

1.3.5. *Surveillance*  $\rightarrow$  to continue (before breakfast/dinner)  
You are *monitoring* the patient.

Sept / commercial diet according to Duthiean dietary from  
a table in the 1911 *Food Composition*.

Use a baby brush & chips off the ~~theistic~~ varnish & paint  
as kept for ~~use~~ charity

CONDITION AT DISCHARGE  CURED/IMPROVED/DISCHARGED ON REQUEST

To additional 1000 lbs of Glut. fertilizer to be applied over the irrigation line area  
(approximately after 3 months) (Ex. monthly) *Sept 17-18-19*

Parochial Registrar Resident Doctor

19D (200x1) 50 Pads 11-02 SC

Proper dressing of material in the form of

the first half of the section in which the *l* is omitted.

(2)

(3)

Date	Treatment
5/8	Rec'd to Neurology DR. P. TRIPATHY M.S. M.Ch. 2nd & 4th. Wednesday
9/8	5 co. of cervical lymph nodes gradually tender now gradually larger short after 1 month R.E. Urine, Stool, X-ray, Chest, P.A.E.C.G. return to office + CS/CC 12/8

Date	Treatment
	DTR +++ Grip on both hands Plantar $\leftarrow \uparrow \downarrow R \downarrow$ Rec. and vision Rec'd to Neuro (m)
	Medline - - to wisdom tooth Cervical collar 1. Pharynx/ Larynx of all forms o Pyri Ps 1-4ths B.M. o Elevation 25 Hand before elbow X 36 M o Rx. for (F) x (P.D) Ang & T3 Ty TS H

— 23-22 —

Pat. No. (31/2K Ch 11) 21/2000  
(4)

8295/00

Re. 1/-

Date	Treatment				
	<p align="center"><b>TICKET FOR OPD PATIENTS</b></p> <p>No. I 0447416 Date of Issue 27 JUL 2000</p> <p>Dr. B.N. S. S. HOSPITAL</p> <p>Name: <u>Madan Singh Bhattacharya</u></p> <p>Age: 57.1. Cast: H. Sex: M</p> <p>Disease: .....</p> <table border="1"> <thead> <tr> <th>Date</th> <th>Treatment</th> </tr> </thead> <tbody> <tr> <td></td> <td> <p>1. MRI. MATI PROFESSOR NEUROLOGIST B.N. S. S. &amp; IPGMER THILSDR.</p> <p>2. by V.P.</p> <p>3. (1) MRI of cervical spine (2) Job Neuro 15 mg formoid 10 mg OD/AM x 3 wks</p> <p>(3) Dr's opinion 1 amp IM weekly x 7-8 days.</p> <p></p> </td> </tr> </tbody> </table>	Date	Treatment		<p>1. MRI. MATI PROFESSOR NEUROLOGIST B.N. S. S. &amp; IPGMER THILSDR.</p> <p>2. by V.P.</p> <p>3. (1) MRI of cervical spine (2) Job Neuro 15 mg formoid 10 mg OD/AM x 3 wks</p> <p>(3) Dr's opinion 1 amp IM weekly x 7-8 days.</p> <p></p>
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	<p>1. MRI. MATI PROFESSOR NEUROLOGIST B.N. S. S. &amp; IPGMER THILSDR.</p> <p>2. by V.P.</p> <p>3. (1) MRI of cervical spine (2) Job Neuro 15 mg formoid 10 mg OD/AM x 3 wks</p> <p>(3) Dr's opinion 1 amp IM weekly x 7-8 days.</p> <p></p>				

MR MADHU SUDAN BHATTACHARYA

57 YEARS

28.07.2000

DR (PROF) B MAITI

## MRI OF CERVICAL SPINE

### HISTORY

Tingling in all 4 limbs - 2 months. Fall 1 month back.

### PARAMETERS

Turbo spin echo T1, T2, proton density weighted and gradient echo sagittal sections of the cervical spine followed by TSE T1 weighted coronal and flash T2 weighted transverse sections with slice thickness of 4mm.

### FINDINGS

Cervical vertebrae reveal normal height, alignment and marrow signals except for degenerative changes in C5, C6 & C7 with a Schmorl's node in C5.

Inter-vertebral discs show evidence of dessication with anterior and posterior disc herniations at C5-C6 & C6-C7. The posterior disc herniations are compressing the thecal sac and cord. Ligamentum flavum thickening is also seen at these levels with compression on the thecal sac. Small posterior disc bulge at C3-C4 is indenting the thecal sac without significant cord compression. Cervical cord shows normal signal characteristics.

Neural foramina show normal appearance. No abnormal pre-vertebral or paravertebral soft tissue mass is seen. AP diameters of the cervical spinal canal at the level of inter vertebral discs are:

C2-C3	-	1.2 cm.
C3-C4	-	1.0 cm.
C4-C5	-	1.0 cm.
C5-C6	-	0.8 cm.
C6-C7	-	0.8 cm.
C7-D1	-	1.1 cm.

Contd.....:2..

SCOUTS CENTRE - A UNIT OF CALCOONIA MEDICAL ASSOCIATION, 34, B.B.D. GOLF

ROAD, NEWBARDI NAKHAR ROAD, CALCUTTA - 700 016

MOBILE: 9833311111

2

MR M S BHATTACHARYA

(MRI OF CERVICAL SPINE)

28.07.2000

IMPRESSION

The above findings are suggestive of degenerative changes in the cervical spine with posterior disc herniation and ligamentum flavum thickening at C5-C6 & C6-C7 compressing the thecal sac and cord with secondary central canal stenosis. Small posterior disc bulge at C3-C4 is noted without significant cord compression. Cervical cord shows normal signal characteristics.

Suggested clinical correlation & further investigations if clinically indicated.

DR S KUNDU MD

DR S K SHARMA MD

SCANDICENTRE - A CASE OF CALCIFIED MEDIAL LIGAMENT OF SPINE

F. S. Bhattacharya (Head Radiologist)

Dated : 28.07.2000

2

MR M S BHATTACHARYA

(MRI OF CERVICAL SPINE)

28.07.2000

IMPRESSION

The above findings are suggestive of degenerative changes in the cervical spine with posterior disc herniation and ligamentum flavum thickening at C5-C6 & C6-C7 compressing the thecal sac and cord with secondary central canal stenosis. Small posterior disc bulge at C3-C4 is noted without significant cord compression. Cervical cord shows normal signal characteristics.

Suggested clinical correlation & further investigations if clinically indicated.

DR S KUNDU MD

DR S K SHARMA MD

পর্যায়	Room No. : 45	GOVT. OF BANGLA DESH HOSPITAL GOVERNMENT OF TRIPURA AGARTALA, WEST TRIPURA OUT PATIENT DEPARTMENT
P.M.R/Unit-I. 6267/02		

অসম Tue	প্রথম উপস্থিতির তারিখ	Friday 31-Dec-2004
বৃহৎ Wed	দেন্তাল রেজিস্ট্রেশন নং (C.R. No.)	75665/2004
	নাম	57105 p.m.r Madhusudhan Bhattacharjee
	বয়স	62 year(s)
শুক্র Fri	জাতি	Hindu
শনি Sat	নিদ	Male
	রোগ	
তারিখ	চিকিৎসা	

31/12/04

F.C. - Cleft postoperative  
cleft central maculopexy  
5/12/04

40. Right side upper limb -  
wheels side toward head.

Adv. physiotherapy periodic  
, IFT (~~anesthesia~~)  
5 AM upper limb  
X 15 days

4. T.S. Neurosurgery side (to)  
a 14 12 AM

1. go. Enior \$ 100/- (6.00) - 50  
1. 14 AM " 4

P.M.R. O.P.D.

অসম দান বাস্কুলার  
বাস্কুলার প্রক্রিয়া  
বাস্কুলার প্রক্রিয়া  
বাস্কুলার প্রক্রিয়া  
বাস্কুলার প্রক্রিয়া

- 1) 31/12/04 7F+
- 2) 01/01/05 as
- 3) 02/01/05 as
- 4) 03/01/05 as
- 5) 04/01/05 as
- 6) 05/01/05 as
- 7) 06/01/05 as
- 8) 07/01/05 as
- 9) 08/01/05 as
- 10) 09/01/05 as
- 11) 10/01/05 as

11/01/05

Ray. Pinguicula (sm) -

1 mid X linear  
, tall other as before

Ex

11/01/05

- 28 - 27 -

INDIAN AIRLINES LTD

AGARTALA

CANCER CONCESSION FORM

Date 13.7.05

~~EX-12/2/05~~ 32

Form for the purpose of issuing air concession to cancer patient issued by the office incharge of the cancer hospital

This is to certify that ~~smt~~ Sangita Bhattacharya, whose particulars are furnished below is a benefited cancer patient and is fit to travel by air from Agartala to Kolkata on discharge and re-examination/periodical check up at Cancer Hospital, Kolkata.

1. Age : 52m

2. Residential address: 100 Madhusudan Bhattacharya  
Akhoy Nagar Agt T(u)

3. Disease : Ca cheek (R)

4. Hospital address : Cancer Hospital, Kolkata

5. Signature of the patient: Sangita Bhattacharya

Seal of the Hospital/Institution.

**CANCER HOSPITAL**  
**AGARTALA, TRIPURA**

*Medical Officer*  
*Medical Officer*  
*Medical Officer*

Cancer Hospital,  
Agartala, Tripura (W).

for OFFICE USE

Ticket number: 5-510

Date

Date of issuing

*After 1st payment*

To  
The, Director Postal Services  
Tripura State, Agartala.

- 28 -

through proper channel

Sub: Prayer for modification of transfer order vide memo no : B1/GNL/2004 Dated: 30.12.04 to  
any place at Agartala on humanitarian ground.

Annexure - 7

Respected Sir,

with profound regards I beg to lay the following miserable facts before your kindself for your  
sympathetic and favourable consideration for redress.

1. That sir, I was appointed as Postal Assistant under Dept. of Posts in the year Jan. 2000. (Anexure-1)
2. After completion of one & a half years of service at Agartala, I was transferred to Melaghar Sub Post Office to transfer Miss Prerna Chakraborty as the transfer was made at her own request & both of us were appointed at the same time. (Anexure-2)
3. That sir, I have been working as Postal Assistant, Melaghar Sub. Post Office for the last three and half years.
4. That sir, I have been again transferred to Gomati Project Sub. Post Office vide Memo no: B1/GNL/2004. (Anexure-3)
5. That sir, my mother has been suffering from the fatal disease of Cancer & has undergone surgery for the same & she is under follow-up treatment at Kolkata & she has to go to Kolkata every three months for treatment and now she is bedridden. (Anexure-4,5,6)
6. That sir, my father is suffering from Spondylitic Myaeolopathy & has undergone surgery & now he is bedridden & is unable to do his day to day work without the help of others. ((Anexure 7,8,9))
7. That sir, I have lost my younger brother due to Brain Stroke.
8. That sir, I had prayed to the respected C.P.M.G. Dated 23/09/03 to consider my case on humanitarian ground to kindly post me to any place at Agartala due to the illnesses of my parents & he had considered my case vide letter no : Staff/153-9/2001 dt.d. 28/10/2003. But sir unfortunately I did not get any relief after that also. So again I prayed to the respected C.P.M.G. & it was intimated to me that my case will be considered after completion of tenure at the present place of Posting. (Anexure 10,11)
9. That sir, the place where I have been transferred recently i.e. Gomati Project sub. Post Office, is a remote place and there is no medical facilities available for the treatment required for my parents.
10. That sir, now I am the only son of my parents & both of them are bedridden & there is none to look after them except me.

On the above facts and circumstances may I therefore pray to your goodself to kindly modify the afore said transfer order and to change the place of posting to any place at Agartala on humanitarian ground so that I can look after my ailing as well as distressed parents in these last days.

I shall remain ever grateful to you for this act of kindness.

Enclosed :- Vis. sheet attached.

Yours faithfully,  
Dipanjan Bhattacharjee/ 255/02/11  
(Dipanjan Bhattacharjee)  
P.A., Melaghar, Sub Post Office.

Attn'd  
Anil Bhattacharjee